

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

STARRED QUESTION NO:118
ANSWERED ON:21.03.2012
COAL SLURRY
Bali Ram Dr.

Will the Minister of COAL be pleased to state:

- (a) The policy of Coal India Limited (CIL) to compensate farmers on whose land the slurry of coal is lying;
- (b) the total amount of compensation paid in this behalf to the farmers during the last three years;
- (c) whether slurry of various coal producing subsidiaries of CIL including Bharat Coking Coal Ltd. (BCCL) is lying on farmers land and if so, the details thereof;
- (d) whether the High Court of Jharkhand had issued orders for payment of compensation to the affected farmers in this regard; and
- (e) if so, the latest status thereof?

Answer

MINISTER OF COAL (SHRI SRIPRAKASH JAISWAL)

(a)to(e): A statement is laid on the Table of the House.

Statement referred in parts (a) to (e) of the reply to Lok Sabha Starred Question No.118 for 21.03.2012

(a): The policy of Coal India limited (CIL) is to pay the land compensation as will be notified by the concerned State Govt. for the land acquired for mining and other allied purpose.

(b): No such amount has been paid.

(c): The slurry is being dumped in the acquired land of the subsidiary companies of CIL.

In BCCL, there are two washeries where slurry of coal is lying in farmers land. The details are as under-

1) Dugda Coal Washery-18 acres approx.

2) Barora Coal Washery-5.63 acres.

At present no slurry is flowing out side of slurry pond of washery.

(d): As per the order of the Hon'ble High Court of Jharkhand in case no. WP(c)/944/03 passed on 21.8.2008 the direction as under-

(a): BCCL shall take steps for sale of slurry deposited from Washery of Dugda and Barora Coal Washery.

(b): BCCL will sell the slurry to the land owners on being satisfied with the documents regarding ownership of land at notified prices.

(c): If land owners do not come forward to purchase the slurry on notified prices then BCCL may go for other options of sale.

(e): A CMP case No. 302/10 was filed before the Hon'ble High Court of Jharkhand for seeking direction upon the state of Jharkhand to extend co-operation in identifying the title holders of the land. The CMP case is pending for disposal. Further an L.A.No. 3318/10 has also been filed for early disposal of this case.